31

active organisation and they have been helping the Government in implementing the programme, and I am grateful to them.

THE DEPUTY CHAIRMAN: Question No. 324.

प्रशासनिक मुधार

*324 श्री ईश दत्त पादम : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार भ्रष्टाचार और लालफीताशाही को समाप्त करने के लिए कुछ और प्रशासनिक मुधार लागु करने का विचार रखती है:
- (ख) यदि हां,तो उनका व्यारा स्था है, श्रीर
- ्रा (ग) यदि नहीं, तो उसके क्या कारण है ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) A statement is laid on the Table of the Sabha.

Statement

The broad framework for dealing with corruption and red-tapism in the Government has already been laid down, within which new measures are taken from; time to time to deal with the developing situation.

This framework has three major aspects:

- (1) preventive vigilance.
- (2) surveillance and detection, and
- (3) deterrent punitive action.

Institutional arrangements for all theso aspects have, already been made. They are modified and improved upon from time to time in the light of the experience graned.

The relation between corruption and redtapism is well appreciated and a large number of meas.ures are being take for several years now, notably sines 1985, to break the nexus between the two. In order to make the processes of administration more visible. consiiten with the needs of confidentiality, measures: have been taken for simplification of procedures, delegation of authorit; find enforcement of accountability. Thesi are intended, *inter alia*, to obviate redtapism and mystification of decision making. This is an on—going process.

श्री ईश वत्त यादव : मंडम, मेरा माननीय प्रधान मंत्री जी से सीधा और साधारण सा एक प्रश्न है कि इस देश में बढ़ने हुए भ्रष्टाचार और लाजफीता-शाही को समाप्त करने लिए सरकार की ओर से अब तक क्या प्रयास कि गये हैं और अगे क्या प्रयास किये जायेंगे लेकिन प्रधान मंत्री जी की और से मुझ या पूरे सदन को निराशाजनक उत्तर दिया गया है। महोदया, उत्तर में कहा गया है कि ...

उपसभापतिः उत्तर पङ्गालया है भ्राप सवाल पूछिये।

शी ईश दस यादव : सवाल ही पूछ रहा हूं। यह सवाल में संबंधित हैं। प्रधान मंत्री जी की स्रोर से उत्तर दिया गया है कि विकसित स्थिति से निपटने के लिए समय समय पर नए उपाय किये जाने हैं। मेडम, यह बड़ा हास्यास्पद लगता है इसकी संग्रेजी में कह दिया कि

"... new measures are taken from Sir to time deal with the developing situ tion."

मुझे एमा लगता है कि इस उत्तर के सरकार का इरादा भ्रष्टाचार को समाप्त करने और लाल फीताशाही को समाप्त करने की कतई नहीं है । इसके लि न तो सरकार के पास कोई योजना है न कोई स्कीम है और न भविष्य के लि कोई चितन है। येडम, मैं प्रकृत ही पुरुगा आप रोक्योगा नहीं।

उपसभापति : सवाल ही पूछिये।

भी ईस दलधारव : सवाल ही पूछ रहा हूं।

इस उत्तर में कहा गया है कि 1985 से सरकार ने इस क्रोर ध्यान दिया है। लेकिन उसके बाद ही इस देश में बोफोर्स हुआ, बैंक घोटाला हुआ और पिछले तीन दिनों से रेल इंजनों के खरीद की मामले की गंज चल रही है ग्रौर रेल मंत्री के कपर सीधा-पं:बारोप है। मैडम, टाप से लेकर बाटम तक इस देश में भ्रष्टाचार है श्रीर मेरी निश्चित जानकारी है कि मान-नीय प्रधान मंत्री जी के मंत्रिमंडल के जो मंत्री है उन लोगों की दयनीय स्थिति है. बेचारगी है। नीचे के जो श्रधिकारी है वे उनके ग्रादेशों का पालन नहीं कर रहे हैं।माननीय प्रधान मंत्री जी की निष्ठा, ईमानदारी, *योग्य*ता, राष्ट्र प्रेम ग्रौर देश को ग्राग बढ़ाने के लिए जो उत्कंठा है उसमें कोई सन्देह नहीं है। लेकिन मैंडम, ऐसा अगता है कि इस देश को प्रधान मंत्री जी*नहीं च*िक भगवान ही चला रहा है। यहां पर जिस तरह का भ्रष्टाचार है, जिस तरह की जालकीताशाही है उसको देखते हुए इस देश को भगवान ही चला रहा है।

THE DEPUTY CHAIRMAN: I don't think it is a very good comment.

SHRIMATI KAMLA SINHA: He is only showing faith in the god.

उपसमापित : सवाल कर लीजिए । प्लीज । There are many questions.

श्रो ईस दस यादव: सवाल कर रहा हूं। यह सवाल से संबंधित है। मुझे बहद प्रसन्नता है कि प्रधान मंत्री जी की स्रोर से उत्तर में यह स्वीकार किया गया है कि श्रद्धावार और लाल फीता शाही में इस देश के अन्दर गहरा संबंध है। इस तथ्य की उन्होंने स्वीकार किया है। इसके लिए मेरी श्रोर से बहुत बहुत धन्यवाद है कि कट्ट सत्य को उन्होंने स्वीकार किया है। ग्रब मेरा सीधा प्रश्न यह है कि सरकार के समक्ष कीन-कौन से विचाराधीन मामले हैं जिनके द्वारा देश से भ्रष्टाचार और लाल फीताशाही को समाप्त किया जा सकता है? इसी से संबंधित प्रश्न यह है कि जब से प्रधान मंत्री जी की सरकार इस देश में ब्राई है, एक वर्ष के अन्दर कितने अधिकारियों कि ही, अनुशासनहीनता के मामले दर्ज किये गये हैं, अनुशासनहीनता के मामले दर्ज गये गये हैं और इनके संबंध में अब तक क्या दण्डनात्मक कार्यवाही की गई है? ऐसे अधिकारियों का नाम और पता क्या है। मंत्री लोग तो (क्यबधान)

उपसभापितः ध्राप पता पूछ कर क्या वहां जायेंगे उनसे कुछ सीखने के लिए (ध्यवधान) श्रव ग्राप बैठिये ।

The question is, since the new Government has come, how many cases of corruption have been launched and how many persons have been booked and (what are their names and addresses?

SHRIMATI MARGARET ALVA: Madam, I will have to seek your protection I cannot possibly produce the whole list cases being investigated into, the country. We have the CBI which is primarily dealing with all matters concerning corruption in administration. The CM has three divisions: one is the anti-corruption department, one is dealing with economic offences and one deals with special crime matters that are referred to them special investigation. Each Ministry, each Department authorises the CBI to look into charges or certain issues which department or the Ministry refers to CBI. Therefore, permission to investigate is decentralised. I do not have the facts, and figures of each department, of how many investigations are going on at the moment or such figures of the last one year. But if notice is given, we will try * and get the information.

उनसमापति : सेकेंड सप्लीमेंटरी कौई गंबाइश नहीं है । अभी ब्रापका कुछ नहीं रहान ।

श्री ईश दल बादव : मैंडम, मिनद का सकाल है। यह बहुत चिंता का विषय है कि सरकार को भ्रष्टाचार और भ्रष्ट ग्रधिकारियों की कोई जानकारी नहीं है।

उपसभापति : नहीं, नहीं । उन्होंने कहा है कि भ्राप दूसरा सकाल दें तब जानकारी देकर बतायेंगे। ग्रव ग्राप सवाल पुछ लीजिए ।

श्री **ईश दल यादय** : मेरा यह स्पेसं-फिक प्रश्न था कि एक वर्ष के अन्दर **कितने भ्रष्ट मधिकारियों के विरुद्ध क्या** कार्यवाही की गई । इसकी जानकारी सरकार के पास नहीं है। यह अफसोस की बात है। मैडम, मेरा दूसरा प्रक्न यह है कि सरकारी भादेशों की अवहेलना करने लिए एक वर्ष के अन्दर कितने मधिकारियों के विरुद्ध क्या कार्यवाही की गई है?

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): I would like to submit that this is a serious matter. So far as the statistics go, they can always be made available. But this is a very deep-rooted evil and we would like to have the views of the hon. Members, and with all our experience, I think we would be able to profit by them. Let us have a discussion on it, even for the whole day; I have no objection. This is not a party matter. This concerns every Government, at the Centre or in the States. Therefore, let us have a dis-cusions

THE DEPUTY CHAIRMAN: So, we will have a discussion on this subject at a later stage when the Business Advisory Committee gives time. Mr. Jaipal Reddy, you may ask your question.

SHRI S. JAIPAL REDDY: Madam, I would like to ask a question relating vo the need to combat corruption in high places. There is a widespread perception that corruption is rampant in high

places. For the last twenty years, we, as a nation, have been toying with the idea of setting up a Lok Pal institution. This idea, this proposal, was revived and studied between 1985 and 1989.

THE DEPUTY CHAIRMAN: Quest-tion please.

SHRI S. JAIPAL REDDY: But the proposal did not fructify because of a difference of opinion in regard to the need for bringing the office of Prime Minister within the purview of Lok Pal. Will the present Prime Minister agree to consider the proposal and agree also to bring the office of Prime Minister within the purview of Lok Pal? If JO, when?

SHRI P. V. NARASIMHA RAO: Madam. I will have to look into it, what thinking has gone into it- Personally speaking, here and now, I would agree to it. But the point is, this agreement is inadequate in the absence of what 1 have to learn. I have to find out what. thinking has gone into it. This is a matter which has to be considered.

THE DEPUTY CHAIRMAN: We are having a discusion. At that point of time, this matter can be raised. Shri Hanumanthappa

SHRI H. HANUMANTHAPPA: Madam, administrative accountability is very important to tone up the administration which, in turn, is responsible to Parliament and to the people at large. Realising its importance, our Government included, this subject in the revised twenty-point programme in order to see that this is effectively monitored. But oflate, we read in the newspapers that the CBI which is supposed to investigate, as an independent body, is being crippled by the State Governments, by withdrawing permission to it. Therefore, the very-instrument is being made ineffective and is being crippled. In this connection, may I know from the hon. Minister, which are the State Governments which have crippled the CBI? If that is the case. what action the Central Government is going to take to make it effective?

SHRIMATI MARGARET ALVA: Madam, the CBI investigates under a

37

specific Art, which the State Governments have to agree to allow to operate in their States. I would like to say that there are four States, Haryana, Sikkim, Arunachal Pradesh and Karnataka, which have withdrawn permission in regard to certain provisions of the Act; three of them to-tally, and Karnataka, in regard to certain provisions of the Act. (Interruptions) There, are seven ether States, namely, Andhra Pradesh, Himachal Pradesh, West Bengal, Uttar Pradesh, Assam, Punjab and Madhya Pradesh, which have withdrawn permission partially. But then, we go back to them for permission. As far as Tamil Nadu is concerned, they have withdrawn permission just this week. (Interruptions)

THE DEPUTY CHAIRMAN: Dr. Baldev Prakash.

SUBRAMANIAN SWAMY: SHRI Madam, what did the hon. Minister say? I did not hear.

THE DEPUTY CHAIRMAN: If you did not hear, you read the record tomorrow.

SHRI SUBRAMANIAN SWAMY: 1 cannot read.

श्री वलदेव प्रकाश : सहोदया, भ्रापके द्वारा यह जानना चाहता हं... (ब्यवधान) कि जो प्रवत के उत्तर में कहा गर्या है उसमें निवारक सतर्कता का वर्गन नम्बर एक पर है, तो यह सर्वविदित है कि करणान ऊपर से श्रष्ट होता है और नीचे आता है।

जैसा कि ऋभी ऋभी मामले आए हैं, रेल**वे मिनिस्ट्री** ने डीजल इंजिन्स खरीदे हैं . . .

उनसभापति : वह सवाल हो गया। दूसरा करिए।

श्री अलवेब प्रकाश: मैं सवाल पूछना चाहता हं कि इसमें जो निवारक सतर्जता की व्यवस्था है उनकी रिपोर्ट के बाबजूद जैसे जो विभागीय एक्सपर्टस करेटी होती है, फाइनेंस डिपार्टमेंट है वह रिपोर्ट लिखता है कि यह नहीं होना चाहिए लेकिन उनको बाइपास करके फ़िर मिनिस्टर धार्डर देते हैं धतः इस निवारक सतर्कता

के द्वारा करप्शन नहीं रोकी जा सकती है। क्या प्रधान मंद्री जी यह बतायेंगे कि यह जो व्यवस्था है यह बिल्कुल नाकारा हो गई है ? इसको बाईपास करके हायर लेबिल पर करप्शन के बड़े बड़े ग्रारोप लगते हैं, मैं प्रधान मंत्री जी की विश्वस-नीयता को असंदिग्ध समझता हूं लेकिन जानना चाहता हूं कि इस स्तर पर भ्रष्टाचार को रोकने के क्या उपाय करेंगे।

उपसभावति :एक मिनट रह गया । जवाब का तो प्रधान मंद्री जी की टाइम दीजिए।

श्री बलदेव प्रकाश: मैं चाहता हूं कि प्रधान मंत्री जी इसका जवाब दें।

SHRIMATI MARGARET ALVA: All matters, at whatever level, are investigated. If the hon. Member has any specific issue, he can send it. We wiU send it to the

THE DEPUTY CHAIRMAN: We are having a discussion. This, matter can be discussed in the House itself, if we find time. Now, Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Identification and distribution of sorplus land

325. SHRI MURLIDHAR CHAND-RAKANT BHANDARE:

SHRI RAJUBHAI A. PARMAR:

Will the PRIME MINISTER be pleased to

- (a) whether at- a Conference of Chief Ministers held in January this, year, it was decided to enforce land reforms to identify surplus land and distribute the same to the landless under a time bound programme by March 31, 1992;
- (b) if so, the area of surplus land identified and distributed by March, 31 1992 and till June 1992; and
- (c) the area of surplus land that still remains with landlords or under titiga-

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL